

THE PRESIDENT'S PENSION (AMENDMENT) ACT, 1976

No. 79 OF 1976

[25th August, 1976]

An Act further to amend the President's Pension Act, 1951.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

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| 1. This Act may be called the President's Pension (Amendment) Act, 1976. | Short title. |
| 2. In section 2 of the President's Pension Act, 1951 (hereinafter referred to as the principal Act),— | Amendment of section 2. |
| (a) after sub-section (2), the following sub-section shall be inserted, namely:— | |
| “(2A) Subject to any rules that may be made in this behalf, the spouse of every such person shall, for the remainder of life, be entitled to medical attendance and treatment, free of charge.”; | |
| (b) for sub-section (3), the following sub-section shall be substituted, namely:— | |

“(3) Where any such person is re-elected to the office of President, such person or the spouse of such person shall not be entitled to any benefit under this section for the period during which such person again holds that office”.

Substitution of new section for section 3.

3. For section 3 of the principal Act, the following section shall be substituted, namely:—

Free medical attendance and treatment to spouse of President dying in office.

“3. Subject to any rules that may be made in this behalf, the spouse of a person who dies while holding the office of President shall, for the remainder of life, be entitled to medical attendance and treatment, free of charge.”

Amendment of section 5.

4. Section 5 of the principal Act shall be re-numbered as sub-section (1) thereof and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—

“(2) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”